

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No. 831/(MAH)/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 12.09.2017

NAME OF THE PARTIES: Tarun Kumar Laha Sole Proprietor Of M/s Laha Trading
V/s.
Essar Projects (India) Ltd

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
27	Navid Meman	Advocate for	<i>Navid Meman</i>
28	Dhruvi Shah	Advocate	<i>Dhruvi</i>
	a/w Keerika Sethi	for	
	16 Cyril Amarchand	Respondent	
	Mangaldas		

ORDER

TCP No. 831/I&BP/NCLT/MB/MAH/2017

The Counsel for the Petitioner appearing has informed that the Applicant have not filed the Bank Certificate as well as the statement of accounts as envisaged under section 9 of the IB Code. The Petitioner is hereby directed to file the same within two weeks hereof.

List this matter on 29.09.2017.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)